

(c) what steps Government propose to initiate to meet the challenges ahead in power sector?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI-MATI SUSHILA ROHATGI): (a) It is estimated that the end of the Seventh Plan, there would be a peaking

shortage of about 9,400 MW of power in the country.

(b) In 1987-88, hydel generation was affected adversely in various States, including Andhra Pradesh, Karnataka and Kerala, due to low reservoir levels. The power generation during 1987-88 in these three States was as follows:—

(in Billion Units)

	Andhra Pradesh		Karnataka		Kerala	
	Target	Actual	Target	Actual	Target	Actual
Thermal	6.82	7.97	2.01	2.37
Hydel	7.20	6.08	7.94	5.16	4.88	4.09
TOTAL :	14.02	14.05	9.95	7.53	4.88	4.09

(c) The measures taken by Government to augment the availability of power include expediting the commissioning of on-going projects, installation of Short gestation projects, maximising generation from existing capacity, reduction in transmission and distribution losses and implementation of demand management and energy conservation measures.

Public Sector Undertakings having surplus Labour

*205. SHRI T. R. BALU:

SHRI K. GOPALAN:

Will the Minister of INDUSTRY be pleased to state:

(a) the names of the public undertakings having surplus labour at present along with labour employed during the last three years, year-wise;

(b) the profit/loss made by each such public sector undertaking during the last three years, year-wise;

(c) whether Government would consider to evolve a scheme of golden handshake on the lines adopted by

textile industry to remove surplus and aged labour;

(d) if so, what are the details of the scheme and by when the whole process is likely to be completed; and

(e) if the answer to part (c) above be in the negative, what steps Government propose to take to utilize the surplus labour in each undertaking and make them profit oriented?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (e) A Statement is placed on the Table of the House. [See Appendix CXLVI, Annexure No. 52].

Amendments to Broaden the Application of the MRTP Act

*207. SHRI D. B. CHANDRE GOWDA: Will the Minister of INDUSTRY be pleased to state:

(a) whether, in order to enhance the application of the MRTP Act 1969 for the welfare of the general consumers, there is a demand for the amendment to the Act; and

(b) if so, the reaction of Government in this regard?